

not laying the Annual Report and Audited Accounts of the Punjab Tourism Development Corporation Limited, Chandigarh, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year. [Placed in Library, See No. LT—7655/84]

Annual Report of Trade Fair Authority of India New Delhi For 1982-83 And a Statement And Its Working.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : On behalf of Shri Nihar Ranjan Laskar.

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) A statement regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1982-83.
- (2) Annual Report of the Trade Fair Authority of India, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7656/84.

Annual Report of And Review On The Working of Spices Export Promotion Council, Cochin For 1982-83.

SHRI P.A. SANGMA . On behalf of Shrimati Ram Dulari Sinha, I beg to lay on the Table -

- (1) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Cochin, for the year 1982-83 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the spices

Report Promotion Council, Cochin, for the year 1982-83. [Placed in Library. See No. LT. 7657/84].

Notifications Under Finance Act, Income Tax Act, Central Excise, Rules, Public Debt Act, Public Provident Fund Act, Etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table -

- (1) A copy of Notification No, G.S.R, 71(E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1984 together with an explanatory memorandum regarding exemption to delegates of the First conference of the Asian Forum of Parliamentarians on Population and Development held in New Delhi from the 17th February, 1984 to the 20th February, 1984 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979 [Placed in Library. See No. LT-7658/84].
- (2) A copy each of the following Notification (Hindi and English versions) under section 296 of the Income-tax Act, 1961.-
 - (i) The Income-tax (Amendment) Rules, 1984 published in Notification No. S.O. 34 (E) in Gazette of India dated the 21st January 1984
 - (ii) S.O 168 published in Gazette of India dated the 21st January, 1984 regarding exemption to the 'Solatium Fund Authority' under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (iii) S.O. 169 published in Gazette of India dated the 21st January, 1984 regarding exemption to the commonwealth Parliamentary Association, Punjab Branch' under section 10 (23C) of the Income-tax Act,